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Title: Statutory Resolution regarding Approval Of Notification Seeking To Amend The First Schedule To Central Excise Tariff Act, 1985 (Resolution Adopted).

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM): I beg to move the following resolution:-

"In pursuance of sub-section (2) of section 3 of the Central Excise Tariff Act, 1985, this House hereby approves of Notification No. 39/2008-Central Excise, dated the 13th June, 2008 [G.S.R. 460(E), dated 13th June, 2008] which seeks to amend the First Schedule to the Central Excise Tariff Act so as to increase basic duty of excise leviable on motor vehicles and motor cars falling under tariff item Nos. 8702 10 11, 8702 10 12, 8702 10 19, 8702 90 11, 8702 90 12, 8702 90 19, 8703 23 10, 8703 23 91, 8703 23 92, 8703 23 99, 8703 24 10, 8703 24 91, 8703 24 92, 8703 24 99, 8703 32 10, 8703 32 91, 8703 32 92, 8703 32 99, 8703 33 10, 8703 33 91, 8703 33 92, 8703 33 99 and 8703 90 90 of the First Schedule from '24%' ad valorem to '24% ad valorem + Rs. 20,000 per unit.'"

MR. SPEAKER: The question is:

"In pursuance of sub-section (2) of section 3 of the Central Excise Tariff Act, 1985, this House hereby approves of Notification No. 39/2008-Central Excise, dated the 13th June, 2008 [G.S.R. 460(E), dated 13th June, 2008] which seeks to amend the First Schedule to the Central Excise Tariff Act so as to increase basic duty of excise leviable on motor vehicles and motor cars falling under tariff item Nos. 8702 10 11, 8702 10 12, 8702 10 19, 8702 90 11, 8702 90 12, 8702 90 19, 8703 23 10, 8703 23 91, 8703 23 92, 8703 23 99, 8703 24 10, 8703 24 91, 8703 24 92, 8703 24 99, 8703 32 10, 8703 32 91, 8703 32 92, 8703 32 99, 8703 33 10, 8703 33 91, 8703 33 92, 8703 33 99 and 8703 90 90 of the First Schedule from '24%' ad valorem to '24% ad valorem + Rs. 20,000 per unit.'"

*The motion was adopted.*

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